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C.A.No. 4232 OF 2001

ITEM No.3

Court No. 4

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.4232/2001@@
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(For Preliminary Hearing)

SURENDRA KUMAR & ANR.

Appellant (s)

VERSUS

UNION OF INDIA & ORS.

Respondent (s)

(Office Report for direction with letter)

Date : 08/10/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V.N. KHARE
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Appellant (s) Nemo

For Respondent (s)

UPON persuing the paper, the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....J
Learned counsel has sent a letter to the
Registry intimating that respondent No. 3 is a
performa respondent and, therefore, the name of
respondent No. 3 be deleted. Ordered as prayed
at the risk of the appellant.

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(Alka Dudeja)
Court Master

(S.Krishnan)
Court Master